

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information and clarification. I raised this point, as you will be pleased to recollect, yesterday, but the hon. Home Minister somewhat airily dismissed it saying that it was up to the Election Commission. The position as I know it is this that the Chief Election Commissioner visited Kerala, I believe, some time last month or so, and had discussions with all the political parties there and fixed the dates for the elections. Now, the Legislative Assembly of Kerala has been dissolved. So, one of the important States is left without representative institution in our democratic set-up.

I want an assurance from Government—the hon. Prime Minister is here, fortunately—that they will not interfere with or put any kind of pressure upon the Election Commission so as to change the dates to suit their own partisan interests or for some other ulterior motive.

May I also say, because tomorrow the Election Commission has arranged a conference which party representatives will attend, that we shall raise this matter there tomorrow and we shall try to get an assurance there, provided Government say here today that they will not interfere with the Election Commission's discretion or powers?

Mr. Speaker: The hon. Member can get that assurance there, not here.

Shri Hari Vishnu Kamath: Government should give us an assurance that they will not interfere with the Election Commission's discretion at all in this matter, nor will they put any pressure on the Election Commission.

The Minister of Law and Social Security (Shri A. K. Sen): I object to such a question being put, because we have never interfered with the Election Commission. That is a convention which has been well established.

Shri S. M. Banerjee (Kanpur): We want an assurance that you will not delay the whole matter.

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, COAL MINES (CONSERVATION AND SAFETY) ACT, AND MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEELWORKS CONSTRUCTION LTD.

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Notification No. GSR 1123 dated the 8th August, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-3072/64].

(ii) The Coal Mines (Conservation and Safety) Amendment Rules, 1964, published in Notification No. GSR 1124 dated the 8th August, 1964, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

[Placed in Library, See No. LT-3073/64].

(iii) (a) Memorandum of Association of Hindustan Steel-works Construction Limited.

(b) Articles of Association of Hindustan Steel-works Construction Limited.

[Placed in Library, See No. LT-3074/64].

REPORTS OF INDIAN PRODUCTIVITY TEAM

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Mishra): On behalf of Shri Dasappa, I beg to lay on the Table a copy each of the following Reports of the Indian Productivity Team:—

(i) Report on Tools, Jigs and Fixtures, precision manufacturing techniques in Britain and USA. [Placed in Library, See No. LT-3075/64].

(ii) Report on Welding Industry in USA, West Germany and Britain.

[Placed in Library, See No. LT-3076/64].

(iii) Report on Food Preservation and Canning Industry in USA and Denmark.

[Placed in Library, See No. LT-3077/64].

(iv) Report on Cable Industry in Japan and USA.

[Placed in Library, See No. LT-3078/64].

(v) Report on Office Management in Japan, USA and Britain.

[Placed in Library, See No. LT-3079/64].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, TEA ACT, COFFEE ACT, AND AUDIT REPORT ON ACCOUNTS OF TEA BOARD

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (2) of section 18A of the Industries Development and Regulation) Act, 1964:—

(a) SO 2350, dated the 1st July, 1964.

(b) SO 2366, dated the 11th July, 1964.

[Placed in Library, See No. LT-3080/64].

(ii) a copy each of the following papers:—

(a) The Tea Board Employees (Conduct) Amendment Rules, 1964, published in Notification No. GSR 1920 dated the 18th July, 1964, under sub-section (3) of section 49 of the Tea Act, 1953.

[Placed in Library, See No. LT-3081/64].

(b) The Coffee (Second Amendment) Rules, 1964, published in Notification No. GSR 1128 dated the 8th August, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library, See No. LT-3082/64].

(c) Audit Report on the accounts of the Tea Board for the year 1962-63.

[Placed in Library, See No. LT-3083/64].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. GSR 925 dated the 27th June, 1964, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT-3084/64].

NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following Notifications:—

(i) The Central Silk Board (Amendment) Rules, 1964, published in Notification No. GSR 1191 dated the 29th August, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, See No. LT-3085/64].

(ii) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1964, published in Notification No. SO. 2468 dated the 18th July, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT-3086/64].